

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

No
stoppage
of Increment

O.A. No. 80 of 1993.
T.A. No.

DATE OF DECISION 02.03.1993.

Shri Mangaji Hariji Thakor Petitioner

Shri M.A. Kadri Advocate for the Petitioner(s)

Versus

Union of India and Ors. Respondent

Shri N.S. Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. ¹N.V. Krishnan : Vice Chairman

The Hon'ble Mr. R.C. Bhatt : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?

2. To be referred to the Reporter or not ? ✓

3. Whether their Lordships wish to see the fair copy of the Judgement ? ✓

4. Whether it needs to be circulated to other Benches of the Tribunal ? ✓

Shri Mangaji Hariji Thakor,
Rly. Colony Block No. 37/T,
Room No. E,
Near Water Tank,
Near Railway Police Chowky,
Viramgam - 382 150.

...Applicant.

(Advocate : Mr.M.A.Kadri)

Versus

1. Union of India, owning and representing through the General Manager, Western Railway, Head Quarter office, Churchgate, Bombay - 400 020.
2. The Divisional Rail Manager, Baroda, Division W.Rly, Division, Office at Pratapnagar, BARODA - 390 004.

...Respondents.

(Advocate : Mr.N.S.Shevde)

ORAL ORDER
O.A. NO. 80 OF 1993.

Dated : 02.03.1993.

Per : Hon'ble Mr.N.V.Krishnan : Vice Chairman

The applicant was serving as Shunting Jamadar in the Traffic Department, Viramgam, Disciplinary Proceedings were initiated against him and by the issued by Annexure-A/1 order dated 01.08.1991/04.09.1991, the Divisional Operating Supdt., Ahmedabad, the penalty of stoppage of increment for two years without future effect has been imposed. Aggrieved by this order, the applicant has filed an appeal before the Senior Divisional Operating Supdt., on 18.9.1991, (Annexure-A/3). As the appeal has not yet been disposed of he has approached us with this application for quashing the Annexure-A/1, penalty order.

2. When the application came for admission, we ascertained from the learned counsel for the applicant whether he would be satisfied, if a direction is given to the appellate authority to dispose of the appeal, Annexure-A/3 within a specified time. The learned counsel for the applicant agreed that the application could be disposed of in this manner.

3. Shri N.S.Shevjee, for the respondents does not have any objection.

4. In the circumstances, we are satisfied that, without awaiting for a formal reply from the respondents, this application can be disposed of with suitable directions.

5. The applicant has impleaded ~~is~~ the D.R.M. Baroda, as the second respondent. The appellate authority before whom the Annexure-A/3, appeal is pending is, admittedly working under the second respondent. In the circumstances, we direct the second respondent to issue within two weeks from the date of receipt of this order, suitable instructions to the Senior Divisional Operating Superintendent to dispose of the Annexure-A/3, appeal within a period of two months from the date of receipt of such instructions, and also to ensure that the appeal is so disposed of by the letter.

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6. The application is disposed of with the
aforesaid directions. No order as to costs.

R.C.Bhatt
(R.C.Bhatt)
Member (J)

N.V.Krishnan
2.3.93
(N.V.Krishnan)
Vice Chairman

AIT

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD.

Application No. OP/30/93 of 199
Transfer Application No. _____ Old Writ Pet. No. _____

C E R T I F I C A T E

Certified that no further action is required to be taken and
the case is fit for consignment to the Record Room (Decided).

Dated : 30/03/93

Countersigned :

Section Officer/Court Officer

R.S.Christian.
Sign. of the Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE OP/80/93 JF #9

NAME OF THE PARTIES M. H. Thakor.

VERSUS

U of T 8008.

PART A B & C